

## Tamil Nadu Panchayats (Fifth Amendment) Act, 2007

# 24 of 2007

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### Tamil Nadu Panchayats (Fifth Amendment) Act, 2007

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An Act further to amend the Tamil Nadu Panchayats Act, 1994. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-eighth Year of the Republic of India as follows :-- 1. Received the Assent of the Governor of Tamil Nadu on the June 7, 2007 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No. 157, page 77, dated June 8, 2007.

## 1. Short Title And Commencement :-

(1) This Act may be called the Tamil Nadu Panchayats (Fifth Amendment) Act, 2007.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

## 2. Amendment Of Section 239 :-

In Section 239 of the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994), in sub-section (2), for clause (b), the following clause shall be substituted, namely:--

"(b) The Tamil Nadu State Election Commissioner shall hold office for a term of two years and shall be eligible for reappointment for two successive forms :

Provided that no person shall hold the office of the Tamil Nadu State Election Commissioner for more than six years in the aggregate:

Provided further that a person appointed as Tamil Nadu State Election Commissioner shall retire from office if he completes the age of sixty-five years during the term of his office.".